

and floods during May, 1995. The teams have reported the following damage in the above states :-

S. No.	Items	Andhra Pradesh	Mizoram	Orissa
1.	No. of Districts affected	10	3	22
2.	No. of villages affected	*363	175	31796
3.	Cropped area affected (in lakh ha.)	3.20	1.50	1.98
4.	No. of Houses damaged	42665	3804	149542
5.	Human lives lost	26	41	45

* Mandals

(d) and (e). There is no decision, yet, for providing additional assistance to the States from the "National Funds for Calamity Relief" on the basis of the recommendations of the Central Teams.

[Translation]

Dry Farming Areas

*138. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether dry-farming areas are on the increase;

(b) if so, whether the Government have introduced National Catchment Area Development Project in these areas;

(c) if so, the amount spent under this project so far in Country; and

(d) the details of various measures adopted so far for the development of dry farming areas, Statewise?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) The dry farming areas are not on the increase since the net un-irrigated area is decreasing over the years.

(b) to (d). This Ministry has not introduced National Catchment Area Development Project. However, in order to increase the moisture content of the soil, National Watershed Development Project for Rainfed Areas (NWDPA) has been introduced in 2497 Blocs in 25 States and 3 Union Territories. An amount of Rs. 571.54 crores has been utilised under the project upto March, 1995 since the commencement of the Project.

Measures have also been taken for the development of these areas on watershed development basis through Drought Prone Area Programme (DPAP) and Desert Development

Programme (DDP). The State-wise number of blocks and micro-watershed projects are contained in statement-I and II.

STATEMENT-I

Dry Farming Areas

No.	State/UTs	No. of Blocks	No. of Micro-watershed Projects
1.	Andhra Pradesh	94	94
2.	Arunachal Pradesh	3	3
3.	Assam	110	110
4.	Bihar	178	178
5.	Goa	4	4
6.	Gujarat	168	168
7.	Haryana	5	5
8.	Himachal Pradesh	58	58
9.	Jammu & Kashmir	44	44
10.	Karnataka	85	85
11.	Kerala	114	114
12.	Madhya Pradesh	385	385
13.	Maharashtra	266	266
14.	Manipur	5	5
15.	Meghalaya	8	8
16.	Mizoram	20	20
17.	Nagaland	28	28
18.	Orissa	258	258
19.	Punjab	13	13
20.	Rajasthan	204	204
21.	Sikkim	12	12
22.	Tamil Nadu	88	88
23.	Tripura	17	17
24.	Uttar Pradesh	204	204
25.	West Bengal	119	119
26.	Dadra & Nagar Haveli	3	3
27.	Andman & Nicobar	4	4
28.	Daman & Diu	-	-
Total		2497	2497

STATEMENT-II

Dry Farming Areas

No.	State/UTs	No. of Blocks		No. of Microwatershed projects	
		DPAP	DDP	DPAP	DDP
1	2	3	4	5	6
1.	Andhra Pradesh	94	16	527	96
2.	Bihar	121	-	449	-
3.	Gujarat	52	47	269	279

1	2	3	4	5	6
4. Haryana	-	44	-	107	
5. Himachal Pradesh	9	3	33	80	
6. Jammu & Kashmir	22	10	99	96	
7. Karnataka	80	22	453	130	
8. Madhya Pradesh	134	-	702	-	
9. Maharashtra	148	-	859	-	
10. Orissa	47	-	209	-	
11. Rajasthan	32	85	173	841	
12. Tamil Nadu	80	-	294	-	
13. Uttar Pradesh	91	-	397	-	
14. West Bengal	36	-	128	-	
Total	946	227	4592	1629	

[English]

Navodaya Vidyalayas

*139. SHRI MOHAN SINGH (DEORIA) : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the monthly expenditure incurred on the Students of Navodaya Vidyalayas;

(b) whether this amount is sufficient to meet the requirements of the Students; and

(c) if not, whether the Government propose to increase this amount?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) The expenditure incurred on a student in 1994-95 by the Navodaya Vidyalaya Samiti is Rs.4237.00. It does not include expenditure on furniture, equipment, salaries etc.

(b) and (c). The Samiti monitors the requirement and expenditure per student closely and revises them whenever necessary. The allocation per student for diet was last revised in July, 1995.

Capitation Fees

*140. SHRI RAJENDRA AGNIHOTRI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have approved Supreme Court's guidelines on the Capitation Fees;

(b) if so, the details thereof; and

(c) the manner in which the Government would ensure the implementation of these guidelines by the States?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) and (b). In pursuance of the Supreme Court Judgement of 4/2/93 for regulating admissions and fees in private professional unaided technical institutions. All India Council for Technical Education (AICTE) Regulations have been issued on 26/5/94. According to the Regulations, 50% seats will be free seats and the remaining 50% seats will be payment seats. The admissions will be based on a common merit list. The tuition and other fees to be charged by a professional college will be determined by the State Level Committees.

(c) These Regulations provide that if a professional college contravenes any of the provisions of these regulations, the Council may consider appropriate and after making such enquiry as it may consider appropriate and after giving the professional college an opportunity of being heard.

[Translation]

Financial Assistance to Cultural Organisations

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1180. SHRI N.J. RATHAVA* : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of proposals received from various Cultural Organisations of Gujarat and other States for financial assistance during each of the last three years;

(b) the number of such proposals approved or are under consideration, State-wise;

(c) whether the Government have since released to the amount of assistance sought for;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the time by which these grants are likely to be released?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (e). The information is being collected and will be laid on the Table of the House.

[English]

Protection of Farmers

1181. SHRI SURENDRA PAL PATHAK : Will the Minister of AGRICULTURE be pleased to state :

(a) the measures being adopted by the Union Government to give protection to farmers from unstable prices of agricultural products;